

Bengal Displaced Persons families have been rehabilitated with three acres of land;

(b) if so, the total number of such families and since when they are settled;

(c) how many of those families who were allotted three acres of land do not get irrigational facilities and since when;

(d) in case the irrigational facilities are not available, whether Government would consider to provide these displaced person families each or other compensation in a similar manner as agreed for 15 families near Lucknow; and

(e) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (e) Information is being collected.

Heun Tsang Memorial at Nalanda (Bihar)

3279. PROF. NARAIN CHAND PARASHAR : Will the Minister of CULTURE be pleased to state :

(a) whether the Heun Tsang Memorial at Nalanda in Bihar has since been completed and handed over to the State Government of Bihar;

(b) if so, the total cost of constructions alongwith the period taken for completion of this Memorial including the date of its completion; and

(c) if not, the likely date of completion and the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) The Memorial has since been completed. There is no proposal to hand it over to the State Government of Bihar.

(b) The total expenditure, for which approval has been accorded, is Rs. 46 42 lakhs. The construction work commenced in 1961 and completed in 1984.

(c) Does not arise.

Formation of New All India Service

3280. SHRI ZAINUL BASHER : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under consideration of Government to form new All India Services;

(b) if so, in which field services are to be formed; and

(c) whether the proposed services will be formed on the pattern of I.A.S., I.A.S. allied Services and I.P.S. or on any other pattern ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) to (c) A statement is laid on the Table of the House.

Statement

Formation of New All India Services

The Parliament amended the All India Services Act, 1951 (61 of 1951) in 1963 by adding Section 2A which reads as follows :

“2A. Constitution of new All India Services—With effect from such date as the Central Government may, by notification in the official Gazette, appoint in this behalf, there shall be constituted the following All India Services and different dates may be appointed for different services, namely :—

1. The Indian Service of Engineers (Irrigation, Power, Building and Roads);

2. The Indian Forest Service;

3. The Indian Medical and Health Service."

2. In pursuance of the aforesaid amendment of the Act, the Indian Forest Service was constituted with effect from 1.7.1966 and all the States are participating in it. The Indian Medical and Health Service was constituted with effect from 1st February, 1969. Before the cadre of the Service could be constituted in various States and the initial recruitment to the service could be taken up, some State Governments withdraw their earlier consent to participate in the Service. The Indian Service of Engineers is yet to be constituted. In March 1978, the then Government had decided that the question of constituting the cadres of the Indian Service of Engineers and Indian Medical and Health Service should not be pursued. The position has since been reviewed and the State Governments are being consulted informally in the matter. A final decision regarding constitution of Indian Service of Engineers and reconstitution of Indian Medical Health Service will be taken after the views of the State Governments become available.

3. Ministry of Agriculture and Rural Development (Department of Agriculture & Corporation), Ministry of Education and the Ministry of Law and Justice (Department of Justice) have informed that they are examining the question of creation of All India Agriculture Service, All India Education Service and All India Judicial Service respectively.

4. Government have not yet taken a final decision regarding formation of new All India Services and their pattern.

Nuclear Power Generation During 1985-2000

3281. SHRI SANAT KUMAR MANDAL : Will the Prime Minister be pleased to state :

(a) whether the Department of Atomic Energy has drawn up some

ambitious programmes for implementation during 1985-2000 including opening of new uranium mines and augmentation of fuel fabrication facilities to meet the basic inputs for nuclear power generation; and

(b) if so, the broad outlines of the proposed programme and its anticipated capital outlay ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) and (b) Yes, Sir. The Department of Atomic Energy has drawn up a detailed 15 years nuclear power profile. The profile takes into account exploration and mining of uranium resources and augmentation of fuel fabrication capacity. The target is to install 10,000 MWe nuclear power capacity over the next fifteen years by setting up twelve units of 235 MWe each and ten units of 500 MWe each. It would involve a capital outlay of Rs. 13,900 crores over a period of 15 years at 1983 price level.

Sea Pollution

3282. SHRI SOMNATH RATH : Will the PRIME MINISTER be pleased to state :

(a) the extent of sea pollution in India; and

(b) the measures adopted to check the same ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) While localised problems do appear from time to time in the Indian coastal areas, no serious threat to marine life has been reported due to pollution.

(b) Monitoring studies to check the levels of different pollution in